

Listed on : 21.11.2016
Court No. :
Item No. :
CHAMBER MATTER

AND

IN

...PETITIONERS

VERSUS

...RESPONDENTS

The application above mentioned in the matter above mentioned was listed before the Hon'ble Judge in Chamber on 27.09.2016, with an office report dated 30.08.2016, when the following order was passed:

“Application for exemption from filing O.T. is allowed. Issue notice on the applications.”

Accordingly, notice returnable on 21.11.2016 was issued to the proposed Lrs of deceased Respondent No. 1 through Bar Coding Slip System on 20.10.2016. As per India Postal Track Report, notice delivered to Kanpur H.O. on 24.10.2016 but no one has entered appearance so far.

It is submitted that Counsel for the Petitioner has already filed application for deletion for Respondent Nos. 13, 14,16, 18 and 19 and the same has been registered as I.A.No. 4 and placed with the SLP Paper Books.

The applications above mentioned are listed before the Hon'ble Judge in Chambers with this office report.

Dated this the 18th day of November, 2016.

ASSISTANT REGISTRAR

Copy to:

Mr. Mushtaq Ahmad, Advocate

ASSISTANT REGISTRAR